



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 670 দিশপুৰ, সোমবাৰ, 10 অক্টোবৰ, 2022, 18 আহিন, 1944 (শক)
No. 670 Dispur, Monday, 10th October, 2022, 18th Asvina, 1944 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 7th October, 2022

No. LGL.198/2022/15.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 30th September, 2022 is hereby published for general information.

ASSAM ACT NO. XXXIII OF 2022

(Received the assent of the Governor on 30th September, 2022)

THE ASSAM REPEALING ACT, 2022

AN ACT

to repeal certain enactments.

Preamble

Whereas it is expedient to repeal certain enactment as specified in the Schedule;

It is hereby enacted in the Seventy-third Year of the Republic of India, as follows :-

Short title,
extent and
commencement

1. (1) This Act may be called the Assam Repealing Act, 2022.
- (2) It extends to the whole of the State of Assam.
- (3) It shall come into force at once.

Repeal of certain
enactments

2. The enactments specified in the Schedule are hereby repealed to the extent mentioned in the fourth column thereof.

General
Savings

3. The repeal by this Act of any Act in which such enactment has been applied, incorporated or referred to;

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy any or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed, recognised or derived by, in or from any enactment hereby repealed;

nor shall the repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not existing or in force.

THE SCHEDULE (See Section 2)				
SN	Short Title	Year	Act No.	Extent Of Repeal
[1]	[2]	[3]	[4]	[5]
1.	The Assam Agricultural Pests and Diseases Act, 1950	1950	35	The whole Act
2.	The Assam Agriculturist Loans (Extension to United Khasi, Jaintia Hills District) Act, 1963	1963	13	The whole Act
3.	The Assam Dadans Act, 1944	1944	7	The whole Act
4.	The Assam Debt Conciliation Act, 1936	1936	10	The whole Act
5.	The Assam Cattle Diseases Act, 1948	1948	26	The whole Act
6.	The Bengal Vaccination Act, 1880	1880	5	The whole Act
7.	The Assam Apartments (Construction and Transfer of Ownership) Act, 2006	2007	21	The whole Act
8.	The Assam Development Authorities Act, 1964	1964	31	The whole Act
9.	The Assam Municipal (Validation of Election) Act, 1957	1957	8	The whole Act
10.	The Assam Non-Agricultural Urban Areas Tenancy Act, 1955	1955	12	The whole Act
11.	The Assam Urban Immovable Property Tax Act, 1969	1969	11	The whole Act
12.	The Guwahati Non-Bio-Degradable Garbage (Control and Prevention) Act, 2006	2006	14	The whole Act
13.	The Assam National Parks Act, 1968	1968	9	The whole Act
14.	The Assam Rhinoceros Preservation Act, 1954	1954	20	The whole Act
15.	The Assam Excise (Extension to Mizo) District Act, 1961	1961	24	The whole Act
16.	The Assam Private Fisheries Protection Act, 1935	1935	1	The whole Act
17.	The Assam Drugs (Control) Act, 1950	1951	1	The whole Act
18.	The Assam Kala-azar Treatment Act, 1949	1949	10	The whole Act

19.	The Assam Cement Control Act, 1953	1953	7	The whole Act
20.	The Assam Handicraft Artisan Welfare Fund Act, 1998	1999	7	The whole Act
21.	The Assam Industries (Sales Tax Concessions) Act, 1986	1987	1	The whole Act
22.	The Assam State Industrial Relief Undertakings (Special Provision) Act, 1984	1984	7	The whole Act
23.	The Press and Registration of Books (Extension to Lushai Hills) Act, 1954	1954	16	The whole Act to the extent relating to the State of Assam
24.	The Assam Shramik Bahini Act, 1959	1960	24	The whole Act
25.	The Sylhet Jhum Regulation, 1891	1891	3	The whole Act
26.	The Bijni Succession Act, 1931	1931	2	The whole Act
27.	The Assam Disorderly House Act, 1936	1936	4	The whole Act
28.	The Bengal Decennial Settlement Regulation Act, 1793	1793	8	The whole Act to the extent relating to the State of Assam
29.	The Bengal Alluvion and Diluvion Regulation, 1825	1825	11	The whole Act to the extent relating to the State of Assam
30.	The Bengal Inheritance Regulation, 1793	1793	11	The whole Act to the extent relating to the State of Assam
31.	The Bengal Inheritance Regulation, 1800	1800	10	The whole Act to the extent relating to the State of Assam
32.	The Bengal Land - Revenue Regulation Act, 1793	1793	2	The whole Act to the extent relating to the State of Assam
33.	The Bengal Patni Taluks Regulation, 1819	1819	8	The whole Act to the extent relating to the State of Assam
34.	The Bengal Patni Taluks Regulation, 1820	1820	1	The whole Act to the extent relating to the State of Assam
35.	The Bengal Permanent Settlement Regulation, 1793	1795	1	The whole Act to the extent relating to the State of Assam
36.	The Indian Civil Services (Bengal) Loans Prohibition Regulation, 1823	1823	7	The whole Act to the extent relating to the State of Assam
37.	The Shillong (Rifle Range and Umlong) Cantonments Assimilation of State Laws Act, 1953	1954	2	The whole Act to the extent relating to the State of Assam
38.	The Land Improvement Loans (Extension to Mizo and United Khasi-Jaintia Hills Districts) Act, 1963	1963	12	The whole Act to the extent relating to the State of Assam
39.	The Assam Courts of Wards (Delegation of Power) Act, 1943	1943	10	The whole Act
40.	The Assam Revenue Recovery (Extension to Lushai Hills) Act, 1954	1954	18	The whole Act to the extent relating to the State of Assam

41.	The Assam State Acquisition of Zamindaries (Extension to Autonomous District of Garo Hills) Act, 1953	1953	26	The whole Act to the extent relating to the State of Assam
42.	The Assam Land Acquisition (Dibrugarh) Act, 1953	1953	23	The whole Act
43.	The Assam Districtwise Population Pattern Reflection in Service (in Class-III and Class-IV Posts) Acts, 1994	1994	29	The whole Act
44.	The Court of Wards Act, 1879	1879	9	The whole Act to the extent relating to the State of Assam
45.	The Assam Criminal Law Amendment Act, 1934	1934	3	The whole Act
46.	The Assam Hindu Women's Rights to Property (Extension to Agricultural Land) Act, 1943	1943	13	The whole Act

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,
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